

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No.01
C.P. No.18/BB/2024

IN THE MATTER OF:

M/s. MIH Edtech Investments B.V. & Ors. ... Petitioners
Vs.
M/s. Think & Learn Pvt. Ltd. & Ors. ... Respondents

Order under Sections 241-242 of Companies Act, 2013

Order delivered on: 15.07.2024

CORAM:

SHRI ASHOK KUMAR BHARADWAJ
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioners : Shri Sudipto Sarkar, Sr. Adv.,
Shri Satish Parasaran, Sr. Adv.,
Shri Gaurav Chopra, Sr. Adv. with
Adv. Shankh Sengupta, Ms. Tine Abraham,
Shri Yogesh Singh, Ms. Manasa Sundarraman,
Shri Sujoy Sur, Shri Rangam Sharma,
Ms. Prarthna Bathija, Ms. Neha Dhavalikar, Shri
Shreyash Sharma, Shri Shiram Singhanian, Shri
Shubh Arora, Shri Roahan K.,
Shri Subnang Nair, Ms. Akshaya R.,
Shri Reshab B. i/b Trilegal

For the Respondent No.1: Shri Dhyan Chinnappa, Sr. Adv. with
Dr. Rishab Gupta, Adv. Manmeet Singh,
Shri Sairam Subramanian, Ms. Saloni Shah,

Ms. Isho Gupta, Ms. Ashika Jain, Ms. Priyanka Ajjannavar, Ms. Nidhi Bajaj & Mr. Vikram Unni Rajagopal i/b Saraf & Partners

For Respondent Nos.2-4:

Shri K.G. Raghavan, Sr. Adv. with
Dr. Rishab Gupta, Adv. Manmeet Singh,
Shri Sairam Subramanian, Ms. Saloni Shah,
Ms. Isho Gupta, Ms. Ashika Jain, Ms. Priyanka Ajjannavar, Ms. Nidhi Bajaj & Mr. Vikram Unni Rajagopal i/b Saraf & Partners

For the Respondent No.5:

Dr. Rishab Gupta, Adv.

ORDER

Per: Ashok Kumar Bharadwaj, Member (Judicial)

1. The issue arises to be determined is the reference made in terms of the Provisions of Section 419(5) of the Companies Act, 2013 in the backdrop of the order passed by the Hon'ble Members of the Division Bench on 26.06.2024.
2. Arguments heard at length. **Order Reserved.**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
THIRD MEMBER (JUDICIAL)**